

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. No. 1081 of 1997.

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

Kalyan Ganguly,
S/o- Late H.L. Ganguly,
working as Peon, ATI, Dasnagar,
Howrah-5.

... ... Applicant.

Vrs.

1. Union of India,
through the Secretary,
Ministry of Labour,
Govt. of India,
New Delhi.
2. The Director General/Joint Secretary,
Employment & Training,
Ministry of Labour, Govt. of India,
Shram Shakti Bhawan,
2 & 3 Rafi Marg, New Delhi-1.
3. The Director,
Advance Training Institute,
Calcutta, Dasnagar, Howrah-711105.

... ... Respondents.

For applicant : Mr. B. Mukherjee, Counsel.

For respondents : Mr. M.S. Banerjee, Sr. Counsel.

Heard on : 4.11.97 and
17.11.97.

Ordered on : 17.11.1997.

O R D E R

B.C. Sarma, AM.

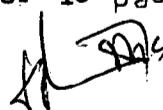
1. The dispute raised in this petition is about the disciplinary proceeding instituted against the applicant by a Charge Memo dated 16.3.1995 as set out at Annexure 'A1' to the petition and also for the Inquiry Report and the Order of the Disciplinary Authority, inflicting punishment.

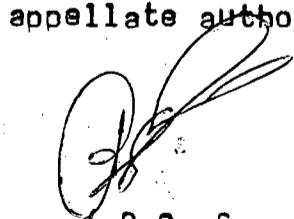
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punishment on him, dated 2.8.1996 whereby his pay was reduced by one stage from Rs. 940/- to Rs. 926/- in the scale of pay of Rs. 750-940/- for a period of one year with effect from 1.9.1996. The applicant is a person under the respondents. He filed an appeal petition, as has been submitted by the 1d. Counsel for the applicant and that appeal petition was filed on 5.9.1996 to the appellate authority.

2. This matter was heard in part when the 1d. Counsel for the respondents was directed to make submission whether the appeal petition has since been disposed of. When the admission hearing of the matter was taken up today, Mr. M.S. Banerjee, 1d. Sr. Counsel submits that the appeal petition has not yet been disposed of.

3. In view of the above position, the application is disposed of at the stage of admission hearing itself with the direction that within a period of six(6) weeks from the date of communication of this order, the appellate authority shall dispose of the appeal petition filed by the applicant on 5.9.96 and pass appropriate orders thereon as per rules, which shall be communicated to the applicant within one (1) month thereafter. We give liberty to the applicant to approach this Tribunal once again if he is aggrieved by the order of the appellate authority. No order is passed as regards costs.


(D. Purkayastha)
Member (J)


(B.C. Sarma)
Member (A)